

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

O.A. NO. 1032/2019

CORAM

HON'BLE SHRI JAYESH V. BHAIKARIA, MEMBER (JUDICIAL)
HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 18.11.2019.

Justin Minj, aged about 59 years, son of late Aloisius Minj, Resident of Village Kamati, P.O.- Tala, P.S.-Tala, District- Ranchi.

By Advocate : Shri Suman Marandi

Versus

1. Steel Authority of India, through its Chief Managing Director, Officiating at Steel Bhawan, Lodi Road, P.O.- & P.S. Lodi Road, New Delhi.
2. The Chief Executive Officer-cum-Appellate Authority, Steel Authority of India Ltd, Bokaro Steel Plant, P.O. & P.S.-Bokaro, District- Bokaro, Pin-827001
3. The personnel Executive, Education Department, Bokaro Steel Plant, P.O. & P.S. Bokaro, District-Bokaro, Pin-827001.
4. Dy. General Manager (Education) , Bokaro Steel Plant, P.O. & P.S. Bokaro, District-Bokaro, Pin-827001.
5. A.G.M. (Personnel EDN & CSR), Bokaro Steel Plant, P.O. & P.S. Bokaro, District-Bokaro, Pin-827001.

By Advocate : Shri Prabhat Kumar

ORDER (ORAL)

Jayesh V. Bhairavia, Member (Judl.) :- In the instant O.A., the applicant is aggrieved by the rejection of his claim for appointment on compassionate ground by the respondents vide order dated 08.08.2019 hence filed the present O.A.

2. It is noticed that the applicant has submitted his application on 07.08.2019 wherein he has submitted that due to his Kidney failure he is not

able to discharge his duty therefore he has prayed for appointment of his ward under Medical Invalidation Scheme.

3. It is noted that, vide order dated 08.08.2019, the concerned competent authority intimated that as per the provision of amended guidelines and procedure, while dealing with the cases for appointment on compassionate appointment under medical invalidation scheme “ those having less than one year of service left on the date of medical invalidation” the said employees are excluded. Since the service of applicant is less than one year (as per the service record) his case has been regretted. (Annexure A/5 refers).

We take note of guidelines/Circular dated 20.02.2019 (Annexure A/6). This guideline/circular stipulates that the employee having less than one year of service, their cases for medical invalidation will not be considered. Since the applicant is not able to place any material on record to substantiate his claim that he has more than one year of service left. In the circumstances, we do not find any infirmities in the impugned decision of the respondents dated 08.08.2019. Hence, the O.A. is dismissed at admission stage itself. No costs.

(Dinesh Sharma)
Member (Admn.)

(Jayesh V. Bhairavia)
Member (Judl.)

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